



# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

**C. RAJA KUMAR**  
SECRETARY

**High Court Campus,  
Chennai - 600 104  
Phone No : 25342739, 25352595  
E- Mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org**

R.O.C. No. 849 of 2022

**Dated** 09.05.2022

## NOTIFICATION NO. 5 OF 2022

It is hereby notified for the general information of the public that the Bar Council of Tamilnadu and Puducherry had passed **Prohibitory order** against the following Advocates from practicing as Advocates in all Courts, Tribunals and other authorities in India either in their name or in any assumed name.

S.No	NAME	Roll No.	NATURE OF ORDER
1.	Mr. P.R. Adikesavan, No. 17, Giri Bhavan, General Patters Road, Mount Road, Chennai-600 002.	Ms. 77/1973	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 43/2022, dated 04.05.2022 till the disposal of Disciplinary proceedings pending against him by considering the direction of the Hon'ble High Court of Madras vide order dated 04.04.2022 in Suo Motu Crl. Contempt Petition No. 866/2021.
2.	Mr. G. Sathish Kumar, No.258, I Block, Nehru Nagar, Vyasarpadi, Chennai-600 039.	Ms. 3942/2018	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 44/2022, dated 04.05.2022 till





			the disposal of Disciplinary proceedings pending against him by considering the Criminal Case registered against him in Crime No. 111/2022 u/s 302 of IPC @ 120(b) r/w 302 of IPC & 147, 148, 341, 506 (ii) of IPC r/w. 149 of IPC on the file of the Inspector of Police, B2 Esplanade Police Station, Chennai District.
3.	Mr. I. Ezhilarasan, 164, Kalliyangadu, Fire Service Back Side, Erode District.	Ms.1978/2012	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No.45/2022, dated 04.05.2022 till the disposal of Disciplinary proceedings pending against them by considering the Criminal Case registered against them in Crime No. 235/2021, under Sections 8(C) r/w 20(b)(ii)(C) & 29(1) Narcotic Drugs and Psychotropic Substances Act, 1985 @ 120(b), 212 of Indian Penal Code & 8(C) r/w 20(b) (ii) (C) & 29(1) Narcotic Drugs and Psychotropic Substances Act, 1985, on the file of the Inspector of Police, Taluk Police Station, Erode District.
4.	Ms. S. Nathiya, D.No. 210, Aappakoodal Road, Kavundhapadi Pudur, Kavundhapadi (Po.), Bhavani Taluk, Erode District.	Ms. 2797/2012	







# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

**C. RAJA KUMAR**  
SECRETARY

**High Court Campus,  
Chennai - 600 104  
Phone No : 25342739, 25352595  
E- Mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org**

-3-

Dated .....

5.	Mr. A. Dineshababu, No.29, Velalar Street, Suruttal Vil, Menalur Post, Vembakkam Taluk, Tiruvannamalai- 631702.	Ms. 771/2017	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 47/2022, dated 04.05.2022 till the disposal of Disciplinary proceedings pending against him by considering the cases registered against him in (i) Crime No. 73/2019 u/s 147, 148, 427, 285 & 506 (ii) of IPC and u/s 3 of TNPPDL Act r/w 3(1)(r), 3(1)(s) & 3(1)(t) of SC/ST Act, 2015 on the file of Dusi Police Station, Thiruvannamalai District. (ii) Crime No. 686/2019 u/s. 147, 148 & 302 of IPC r/w 3 of TNPPDL Act on the file of Cheyyar Police Station, Thiruvannamalai District.
6.	Mr. T. Muthuraj, 37/75 Kambar Street, Virudhachalam, Cuddalore-606001.	Ms. 1461/2021	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 48/2022, dated 04.05.2022 till the disposal of Disciplinary proceedings pending against him





			by considering the case registered against him in Crime No. 23/2021 u/s. 365, 420 & 506 (i) of IPC and 6 of POCSO Act, 2012 on the file of W-27, All Women Police Station, Vadapalani, Chennai District.
7.	Mr. A. Murugaiyan, D.No. 142 PV, Vaithiyalingam Street, Old Pallavaram, Chennai.	Ms. 759/2004	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 49/2022, dated 04.05.2022 till the disposal of Disciplinary proceedings pending against him by considering the case registered against him in Crime No. 01/2022 u/s 420 of IPC on the file of the District Crime Branch, Namakkal District for involved in job racketing and issued fabricated notification in the name of Tamilnadu State Consumer Disputes Redressal Commission, Chennai.
8.	Mr. I. Prabhu, No.7/398, Kunchanvilai, M.K. Pottal Post, Kanyakumari District – 629 501.	Ms. 620/2012	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No.50/2022, dated 04.05.2022 till the disposal of Disciplinary proceedings pending against him by considering the case pending against him in Crime No.18/2022 u/s 109, 147,148,294(b) and 302 of IPC on the file of the Suchindram







# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

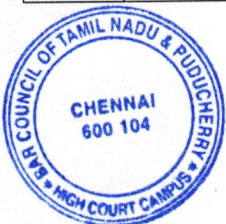
**C. RAJA KUMAR**  
SECRETARY

**High Court Campus,  
Chennai - 600 104  
Phone No : 25342739, 25352595  
E- Mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org**

-5-

Dated .....

			Police Station, Kanyakumari District.
9.	Mr. T.A. Velanandhan, No.11, Kumaravel Nagar, Jaya Nagar Extn, Tiruvallur – 602 001.	Ms. 1868/2016	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No.52/2022, dated 04.05.2022 till the disposal of the proceedings pending before the Enrollment Committee by considering the suppression of criminal cases and History sheet pending against him.
10.	Mr. V. Virumandi, No. 3, Dr. Solomon Colony, 1 <sup>st</sup> Cross Street, Lakshmipuram, Chrompet, Chennai 600 044.	Ms.1570/2012	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 78/2022, dated 04.05.2022 till the disposal of the proceedings pending before the Enrolment Committee by considering the





			suppression of employment during enrollment.
11.	Mr. H. Rajesh Kannan, No. 62, Dr. Ambedkar Street, Parikapattu Village, Guduvancheri, Ponneri Taluk, Tiruvallur.	Ms. 718/2016	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 83/2022, dated 04.05.2022 till the disposal of the proceedings pending before the Enrolment Committee by considering the suppression of employment during enrollment.
12.	Mr. A. Parthiban, No.17, Nehru Nagar, 3 <sup>rd</sup> Extension, SV Mill Post, Udumalaipettai – 642 128, Tiruppur District.	Ms. 1840/2004	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 273/2022, dated 04.05.2022 till the disposal of Disciplinary proceeding pending against him by considering the Judgment passed in CC. No. 340/2021, dated 06.04.2022 by the Learned Judicial Magistrate No. II, Tiruppur convicted and sentenced him to undergo imprisonment for one year.
13.	Mr. E. Raja, No.116, Periyar Street Lane, Salem – 636 001.	Ms. 432/2000	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No.275/2022, dated 04.05.2022 till the disposal of Disciplinary proceeding pending against him by







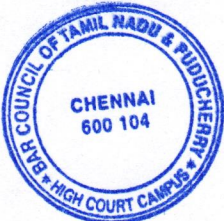
# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

**C. RAJA KUMAR**  
SECRETARY

**High Court Campus,  
Chennai - 600 104  
Phone No : 25342739, 25352595  
E- Mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org**

-7- Dated .....

			considering the Judgment passed in SC No. 98/2016, dated 08.04.2022 by the Learned Fast Track Mahila Sessions Judge, Namakkal convicted and sentenced him to undergo imprisonment for seven years.
14.	Mr. V. Surendiran, No. 3/84, Middle St., Aathur, Aathur PO., Nagapattinam – 609204.	Ms. 678/2009	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No.276/2022, dated 04.05.2022 till the disposal of Disciplinary proceeding pending against him by considering the cases registered against him in Manalmedu Police Station, Mayiladudhurai District (i) Crime No. 357/2016 u/s. 120(B), 147, 148, 302 & 341 of IPC @ 109, 120(B), 147, 148, 149, 302, 341 of IPC, (ii) Crime No. 107/2018 u/s 143 and 341 of IPC, (iii) Crime No. 492/2020 u/s 143, 188, 269, 270, and 341 of IPC, (iv) Crime No.





			874/2020 u/s 379, 420, 430 of IPC r/w 21(1) M&M Act, (v)Crime No. 1008/2020 u/s 147, 188, 269 and 341 of IPC, (vi)Crime No. 1035/2020 u/s 143 and 341 of IPC and (vii) Crime No. 170/2021 u/s 147, 148,294(b), 307, 323, 324, 379, 427, 448 & 506(ii) of IPC @ 147, 148, 294(B), 307, 323, 325, 379, 427, 448, 506(ii) of IPC.
15.	Mr. Manohara Reddy, No; 5/34-35 A1, II Cross Bahind Iyappa Temple, Uma Shankar Nagar, Hosur 635 109.	Ms. 16(a)/1997	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No. 278/2022, dated 04.05.2022 till the disposal of Disciplinary proceeding pending against them by considering the order passed by the Hon'ble High Court of Madras in Criminal Original Petition Nos. 2302 & 4174/2021, dated 18.04.2022 for filing fake Motor Accident Claim Petitions before the Courts by using fake/fabricated medical bills.
16.	Mrs. V. Bharathi, No.6/3, New Balaji Nagar, Railway Station Road, Hosur.	Ms. 651(a)/1993	
17.	Mrs. K. Selvi, No. 154, Upstairs, Opp. Court Complex, Hosur 635109.	Ms. 860/1999	
18.	Mr. M. Sankar, Seerianahalli Village And Post, Palacode Tk. Dharmapuri Dist. 636808.	Ms. 1642/2006	







# THE BAR COUNCIL OF TAMILNADU & PUDUCHERRY

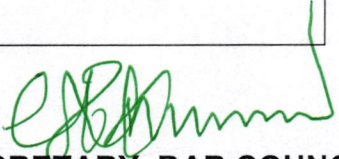
**C. RAJA KUMAR**  
SECRETARY

**High Court Campus,  
Chennai - 600 104  
Phone No : 25342739, 25352595  
E- Mail : tnbarcouncil@yahoo.com  
www.barcounciloftamilnadupuducherry.org**

-9- Dated .....

19.	Mr. J. Lenin Clemenceau Roberts, No. 43, Royal Nagar, Manavelly, Ariyankuppam, Puducherry – 605007.	Ms. 154/1996	The Bar Council of Tamilnadu and Puducherry has passed a prohibitory order vide Resolution No.283/2022, dated 04.05.2022 till the disposal of disciplinary proceedings pending against him since he has interfered with the administration of the Bar Council and insisted to enroll a person as an Advocate against the norms. Further, he has posted defamatory messages in the social media and also practicing as an Advocate in another name by violating the provisions of the Advocates Act, 1961 and Bar Council of India Rules.
-----	---	--------------	--



  
SECRETARY, BAR COUNCIL.

**Copy to:-**

1. The Registrar, Supreme Court, New Delhi.
2. The Secretary, Bar Council of India, New Delhi and all the Secretaries of other State Bar Councils



3. The Registrar, High Court, Chennai & the Registrars of all High Courts in India.
4. All the Principal District Judges in the State & the Chief Judge, Puducherry.
5. The parties concerned and Notice Board
6. The Principal Judge, City Civil Court, Chennai.
7. The Chief Judge, Court of Small Causes, Chennai.
8. Sales Tax Appellate Tribunal, Chennai.
9. Incomes Tax Appellate Tribunal, Chennai-6.
10. State Transport Appellate Tribunal, Chennai.
11. Addl. Bench Sales Tax Tribunal, Madurai & Coimbatore.
12. Tribunal for Disciplinary Proceedings, Chennai.
13. Central Administrative Tribunal, Chennai-6
14. The Labour Courts, Chennai, Madurai & Coimbatore
15. The Chief Metropolitan Magistrate, Egmore, Chennai-8
16. The Chief Secretary to Government of Tamil Nadu, Chennai-9
17. The Secretary to Government, Law Department, Chennai-9
18. The Secretary, Home Department, Government of Tamil Nadu, Chennai-9
19. Director-General of Police, State of Tamil Nadu
20. The Commissioner of Police, Chennai City.
21. Members of this Bar Council including Co-opted Members
22. All the Bar Associations in the State of Tamil Nadu
23. Madras High Court Advocates Association, Madras Bar Association, Women Lawyers Association, Law Association, Tamil Nadu Advocates Association, Chennai.

**The Authorities above mentioned are kindly requested to circulate the copies of this notification to all the Officers under their jurisdiction.**

The Bar Associations are requested to put up these Notifications in their Notice Boards.

-0-0-0-

